

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4587
ANSWERED ON:19.12.2000
ALLOTMENT OF LAND TO EDUCATIONAL INSTITUTIONS
RAJESH VERMA

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of various categories of land earmarked under the Land Reform Programme in the country, separately;
- (b) the policy of the Union Government regarding allotment of land to educational institutions;
- (c) the number of cases relating to the allotment of land to educational institutions are under consideration of Panchayati Raj dominated States, State-wise; and
- (d) the time by which these cases are likely to be disposed of?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SUBHASH MAHARIA)

(a) to (d) Land and its management is the responsibility of the respective State Governments vide Entry No. 18 of List-II (State List) of the Seventh Schedule to the Constitution of India. The Central Government's role is limited to advisory and co-ordinating one. Therefore, earmarking and allotment of land to educational institutions is the responsibility of the State Governments. Further, this Ministry neither monitors nor collect information relating to allotment of land to educational institutions of Panchayati Raj dominated States.